

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL  
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 28.07.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 345/95/HDB/2020
NAME OF THE COMPANY	Ramanand Agarwal & Company
NAME OF THE PETITIONER(S)	Harish Gupta
NAME OF THE RESPONDENT(S)	Ramanand Agarwal & Company
UNDER SECTION	95 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned Counsel for the Petitioner appeared. Interim moratorium commences from the date of filing of the application under Section 96(1)(a) of the I&B Code, 2016. Legal actions are governed under Section 96(1)(b) of the I&B Code, 2016, which reads as under:

*"96. Interim moratorium – (1) When an application is filed under section 94 or Section 95 –*

*(b) during the interim-moratorium period –*

*(i) any legal action or proceeding pending in respect of any debt shall be deemed to have stayed; and*

*(ii) the creditors of the debtor shall not initiate any legal action or proceedings in respect of any debt."*

Shri Ms Sandhya Tadla Registration No. IBBI/IPA-002/IP-N00186/2017-2018/10503 is appointed as IRP. The IRP to file report under Section 99 of the I&B Code, 2016 within 10 (ten) days from the date of her appointment. The respondents are directed to file reply within two weeks by giving copies to the Petitioners. The Petitioners may file rejoinder thereto within two weeks thereafter. Both parties are directed to upload the pleadings in e-portal. The matter stands adjourned to 01.09.2021

**MEMBER (TECHNICAL)**

**MEMBER (JUDICIAL)**